LOK SABHA

Wednesday, August 3, 1977/ Sravana 12, 1889 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Export of Film 'SHOLAY' to London

*749. SHRI YADVENDRA DUTT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether in mid-March, 1975 one Mr. Sippy had asked for permission from the Ministry to be allowed to export 12 prints of the film called 'Sholay' to London, because he had signed a contract with some firm in Piccadelly for exhibition of the film in U.K. and Europe;

(b) whether on enquiry it was found that no firm existed in Piccadelly of the name for which export permission was sought, and neither there was a firm of that name; and

(c) whether in spite of this the then Minister of Information and Broadcasting permitted the export of the film and if so, what cinema house exhibited the film in England and Europe and what was the amount of money earned and in what name and in what account the money was deposited?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) A request received from M/s Sippy Films in January, 1975 for advance import licence for preparation of 12, 70-mm release prints of their film 'Sholay' at London was recommended to the Chief Controller of Imports and Exports subject to certain conditions. The permission was granted after M/s Sippy Films indicated that they had sold export rights of this film to M/s Pinnacle Pictures, London for Rs. 25 lakhs.

(b) The Indian High Commission, London informed Government that they had not been able to get any information about M/s Pinnacle Pictures. On receipt of this information, the Chief Controller of Imports and Exports was requested to take appropriate action under the Import Trade Control Act.

(c) Subsequently, information furnished by Shri G. P. Sippy about the standing of M/s Pinnacle Pictures was accepted by the then Minister of Information and Broadcasting and the Chief Controller of Imports and Exports was informed not to take any further action on the reference made to them earlier.

As regards the cinema-houses which exhibited this film in England and Europe and the amount of money and account in which the money was deposited, information is not available with the Ministry as the export of film was on an outright-sale basis.

श्री यादवेन्द्र दत्त : क्या मंत्री जी बतायेंगे जो उन्होंने अभी 25 लाख रुपए का आउटराइट एक्सपोर्ट सेल बताया तो क्या वह 25 लाख रुपया हिन्दुस्तान में रिपैट्रिएट हुआ या कुछ लोगों के हिसाब में स्विस बैंक और लग्जमबर्ग बैंक में जमा किया गया? क्या इस बात की उनको जानकारी है? यदि नहीं तो क्या वे इसकी जांच करवायेंगे और सारी रिपोर्ट सदन के सामने रखेंगे?

श्री लालकृष्ण आडवाणी : जहां तक 25 लाख रुपया रिपैट्रिएट होने का सवाल है वह 25 लाख रुपया रिपैट्रिएट हो चुका है लेकिन अगर उससे एडीशनल कोई उपलब्धियां या कमाई हुई हो तो जैसा मैंने कहा उसकी कोई जानकारी नहीं है।

श्री यादवेन्द्र दत्त : मेरे प्रश्न का दूसरा भाग यह था कि क्या जो कमाई

हुई उस कमाई का रुपया स्विस बैंक के नम्बर्ड एकाउंट में जमा हुआ या लग्जमबर्ग की बैंक में जमा हुआ क्योंकि लग्जमबर्ग भी स्विस बैंक का स्थान ले रही है—क्या इसकी जांच मंत्री जी करवायेंगे और सारी रिपोर्ट सदन के सामने रखेंगें ?

श्री लालकृष्ण अडवाणी : इसके बारे में हमको कोई जानकारी नहीं है लेकिन इस मामले में जो कुछ भी हुआ है उसकी जांच हो रही है।

श्री यादवेन्द्र दत्त : क्या मंत्री जी बतायेंगे कि जब विभाग के सेक्रेटरी ने टेलेक्स करके हाई कमीशन से यह पूछा कि यह पिक्चर जिस सिनेमा हाउस में बेची गई, जिस डिस्ट्रिब्यूटर को वह न इंग्लैंड में है और न यूरोप में है तब किसकी जानकारी पर यह एक्सपोर्ट लाइसेंस दिया गया? क्या यह सही है कि उस समय जो मंत्री थे उन्होंने स्वयं अपनी जानकारी पर यह एक्सपोर्ट लाइसेंस दिया है?

श्री लालकृष्ण अडवाणी : यह सही है कि इंडियन हाई कमिश्नर ने कहा कि इस नाम की किसी फर्म की जानकारी नहीं मिल रही है कोई इस नाम की फर्म नहीं है। उसके बाद इसके जो प्रोड्यूसर थे वे तत्कालीन मंत्री जी से मिले। उन्होंने मंत्री जी को उस फर्म के पर्टिकुलर्स दिए और उसके बाद मंत्री जी ने कहा मैं कोट करता हूं जो आर्डर उन्होंने इश्यू किया :

"G.P. Sippy is the President of Indian Picture Producers' Association, Bombay and I am inclined to rely on the information furnished by him to Joint Secretary. The information given by Sippy shows that Pinnacle Pictures is a wholly owned subsidiary of Chulani (St. Maarten) N. V. The Board of Directors of the principal Company consists of so and so. The bank reference about him speaks very well of him. He has been reported to be a gentleman of some considerable worth and his dealings have been reported to be very satisfactory. As such there does not appear to be any apprehension about the trustworthiness of M/s Pinnacle Pictures, London. The deal struck by M/s Sippy Films will earn a foreign exchange of 25 lakhs for the country. None of the conditions imposed on M/s Sippy Films appear to have been violated.

As such there should be no objection in extending necessary permission to M/s Sippy Films, in this case."

श्री रामानन्द तिवारी : मैं जानना चाहता हूं कि वे कौन सी शर्तें थीं जिनके अधीन उन के प्रार्थना पत्र को नियन्त्रक के पास भेजा गया?

श्री लालकृष्ण अडवाणी : उनकी जो शर्तें थीं वह मैं बता सकता हूं या आप चाहें तो टेबिल पर भी रख सकता हूं—

"(1) The advance Import licence of Rs. 2.5 lakhs will be granted subject to an undertaking being obtained for export obligation at the rate of 270% of the value of the import licence.

(2) The release prints will be got prepared only from the laboratories of M/s Technicolour Ltd., London, and any change of the Laboratory will be done only with the prior approval of this Ministry.

(3) The entire negative material will be re-imported after taking the requisite number of prints within a reasonable period of one month from the date of arrival of the negative in U.K. If for any reason the material is required to be retained for any further period, prior permission will be obtained.

(4) During the period the material is kept in U.K. the following safeguards may be taken to ensure safety of the material and to ensure that no extra unathorised prints are made.

(5) The 70 mm prints on re-import will be got certified from the

Central Board of Film Censors before public exhibition in India

(6) The exports of prints of the film for overseas distribution will be done only after the film has been certified for public exhibition in India"

श्री सुरेन्द्र विक्रम : क्या माननीय मंत्री जी बतलायेंगे कि जो पता फिल्म डिस्ट्रीब्यूटर का तत्कालीन प्रसारण और सूचना मंत्री जी को दिया गया वह भारतीय हाई कमिश्नर से कन्फर्म हो गया था कि उस नाम की कोई फर्म बहा है या नहीं ?

श्री लालकृष्ण अडवाणी मैं समझता हू—इस मामले म जब मंत्री जी ने कह दिया कि यह फर्म है और उसमे कौन-कौन लोग है उनके नाम लिये गये तो स्वाभाविक है कि हाई कमिश्नर उसको स्वीकार करेगा।

श्री सुरेन्द्र विक्रम मैं जानना चाहता हू कि हाई कमिश्नर ने कन्फर्म किया या नही ?

श्री लालकृष्ण अडवाणी : हाई कमिश्नर से कन्फर्मेशन की जरूरत ही नही रहती जब एक बार मंत्रालय या मंत्री, जो भारत सरकार को रिप्रेजेन्ट करता है, कह देता है कि यह फर्म है, हम इसको स्वीकार करते हैं, तब फिर हाई कमीशन के लिये कोई काम बाकी नही रहता।

श्री एम० रामगोपाल रेड्डी : अध्यक्ष महोदय, फर्म है या नही—यह इतना महत्वपूर्ण नहीं है। लेकिन असल बात यह है कि जो विदेशी मुद्रा यहा आनी थी, वह आई या नही ? यदि आई—तो वह चैक के जरिये आई या ड्राफ्ट के जरिये आई और किस बैंक मे जमा हुई ?

श्री लालकृष्ण अडवाणी : मै पहले भी इसका उत्तर दे चुका हू। जहा तक एक्सपोर्ट ओब्लीगेशन का ताल्लुक है, वह फुल-फिल हो चुकी है। 25 लाख रुपया रिपैट्रिएट हो चुका है। इसके अतिरिक्त यदि कोई एक्सपोर्ट अर्निंग्ज है चाहे फारन-एक्सचेन्ज मे हो, उसकी हम को जानकारी नही है।

श्री एम० रामगोपाल रेड्डी : वह रुपया कौन सी मुद्रा मे आया ?

श्री लालकृष्ण अडवाणी : फारन-एक्सचेन्ज मे रिपैट्रिएट हुआ है।

श्री एम० रामगोपाल रेड्डी पाउण्ड मे आया या डालर मे आया ?

SHRI L K ADVANI I have no information wl etl er it was in pounds or dollars but it was in hard currency

श्री कंवर लाल गुप्त . हमारे सिप्पी साहब शुक्ला साहब के बडे अच्छे मित्र है, जब भी शुक्ला साहब बम्बई जाते थे, इन्ही के यहा ठहरते थे, उनके एन्टरटेनमेन्ट का इन्तजाम भी वही करते थे। अध्यक्ष महोदय, यह जो शोला फिल्म है, यह सैक्स और वायलेंस से भरी हुई है। मैं माननीय मंत्री जी से जानना चाहता हू—ज्वाइन्ट सैन्सेटरी ने कमिश्नर का जवाब आने के बाद जो नोट मिनिस्टर को लिखा उसमे मोटी-मोटी बातें क्या थी ?

दूसरा भाग—आप ने कहा है कि एन्क्वायरी करायेंगे—किन-किन चीजो की आप एन्क्वायरी करा रहे हैं तथा एन्क्वायरी के आर्डर कब दिये गये ?

श्री लालकृष्ण अडवाणी : मैं समझता हू कि इस फिल्म के कंटेंट के बारे में एक बार पहले चर्चा हो चुकी है। उसके बारे मे यहां सवाल हो चुका है। वह इसमें से नही उठता है। इस वक्त तो हम उसके एक्सपोर्ट के बारे के ही चर्चा कर रहे हैं।

इसकी स्पेसेफिक कोई जांच नहीं की गई है। लेकिन इसकी जानकारी तब सरकार को हुई जब दास कमेटी बैठी और उसने सब जितने मामलों में भी कोई गड़बड़ियां हुई थीं उनकी जांच करवाई। इसका उल्लेख व्हाइट पेपर में भी है।

श्री कंवर लाल गुप्त : ज्वायंट सेक्रेटरी ने क्या पत्र लिखा? उन्होंने किस को चिट्ठी लिखी? मिनिस्ट्री का नोट क्या है?

श्री लालकृष्ण अडवाणी : जिसने जो लिखा है उसका मैं रेलेवेंट पोर्शन पढ़ कर सुना देता हूं। It is not Joint Secretary. It is the Seond Secretary (Trade):

"Enquiries with our contacts in the motion picture trade have indicated that no firm of distributors named 'Pinnacle Pictures, London' is known in the trade circles.

Our contacts feel that it is possibly a firm which has been newly started by the brother or some other close relation of Mr. G. P. Sippy. It may be mentioned that Mr. G. P. Sippy's sons already own two or three hotels in London and it is very likely that they are now stepping out into the film distribution field with a view to capitalising on the popularity of the films produced by their father.

In view of these possible family links between Pinnacle Pictures, London, and Sippy Films of India, it would appear that the deal between Pinnacle Pictures and Sippy Films referred to in the Ministry of I&B telegram is not entirely above-board."

SHRI KANWARLAL GUPTA: I want to know whether you have made an enquiry.

SHRI L. K. ADVANI : There is no formal enquiry as such. The entire episode is being looked into.

चौधरी बलबीर सिंह : सिप्पी फर्म को भी उसका श्री संजय गांधी और शुक्ल साहब जो उस वक्त मंत्री थे उनके साथ क्या ताल्लुक था क्या इसकी इनक्वायरी आप करायेंगे? वे भी हिस्सेदार थे इसकी भी जांच करवा करके आप रिपोर्ट को हाउस में पेश करेंगे और उनके खिलाफ एक्शन लेंगे?

SHRI L. K. ADVANI : Sir, it is a suggestion for action.

SHRI K. LAKKAPPA: Sir, Mr. Sippy is one of the best producers of films in this country. I want to know what steps are taken regarding the popularity of the film 'Sholay', how far it has been popularised in the outside world and what is the foreign exchange earned. This is the most important thing and we have to encourage. This is a most important theme on social satire. It was a satire on society here in India. Therefore, I would like to know how far its popularity has been enhanced in London and in how many theatres it has been exhibited and what foreign exchange has been earned on that.

SHRI L. K. ADVANI : So far as foreign exchange is concerned, I have answered already. For the other question, I want a separate notice to be given.

MR. SPEAKER: He wants notice.

SHRI K. LAKKAPPA : Is it not a fact that Mr. Sippy is one of the best producers in the country and the film 'Sholay' produced by him....

MR. SPEAKER : He wants notice on that.

SHRI K. LAKKAPPA : I want to know how much is the tax collected on this. Rs. 50 crores were collected as tax; and he has given that amount to the Government of India. I would like to know what is its popularity and what is the amount of foreign exchange earned.

MR. SPEAKER: He wants notice for it.

SHRI K. LAKKAPPA: Notice for what?

SHRI VASANT SATHE: It is a direct question: how much foreign exchange "Sholay" earned. (*Interruptions*)

SHRI K. LAKKAPPA: ..... *

MR. SPEAKER : These are not to be recorded. The Minister has said that it is a suggestion for action.

*Not recorded.

श्री शिव नारायण : अध्यक्ष महोदय, मैं इन्फार्मेशन मिनिस्टर साहब से यह जानना चाहता हूं कि जब यूरोप और लन्दन में ऐसी कोई फर्म नहीं है, तो जिन अधिकारियों ने इस फिल्म के निर्यात के लिए लाइसेंस इशू किया है, उनके खिलाफ क्या एक्शन लिया गया है ? जितना भी जवाब दिया गया है, वह चालू जवाब दिया गया है । मेहरबानी करके आप डेफनिट जवाब दीजिये ।

MR. SPEAKER : No point of order during the Question Hour.

SHRI K. LAKKAPPA:.....*

(Interruptions)

MR. SPEAKER: These are not to be recorded. Mr. Lakkappa, you can give notice of the question. He will answer it. Please sit down. Once I rule out, it is ruled out. If you want a discussion, you can come to my chamber.

श्री लालकृष्ण अडवानी : मैंने अपने जवाब में साफ कहा था कि किन अधिकारियों का सवाल यहां पर उठाया गया है, उन्होंने इस बारे में अपना मत व्यक्त किया था लेकिन यह जो निर्णय हुआ है, उस निर्णय में मंत्री जी का मत था और वही निर्णायक था ।

Re. S.Q. No. 751

MR. SPEAKER : Before I allow question 751@, I want to know whether there is any criminal investigation, or any criminal case.

SHRI JYOTIRMOY BOSU: The statement has made it quite clear. To the best of my knowledge, in regard to the persons involved in this question, there is no criminal case pending.

MR. SPEAKER : Or criminal investigation.

SHRI JYOTIRMOY BOSU : The statement says: "Police have already registered a case under Sections....

MR. SPEAKER : I want to know from the Minister whether there is any criminal investigation.

SHRI JYOTIRMOY BOSU: It is given in the statement.

MR. SPEAKER: I have asked the Minister.

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): Investigation is going on.

MR. SPEAKER : Then I don't allow the question.

---

*Not recorded.

@Death of Workers in the Office of the General Manager Belbad Colliery.

*751. SHRI ROBIN SEN :
SHRI JYOTIRMOY BOSU :

Will the Minister of ENERGY be pleased to state :

(a) Whether Hurma Bouri and Gona Khoira workers of Belbad Colliery under Eastern Coalfields Ltd. were tortured in the office of Belbad Colliery by the Manager Shri Agarwala, other officers and chaprasis on 26th April, 1977;

(b) whether Hurma Bouri , as a result, died in the office and Gona Khoira died in Asansol hospital ;

(c) whether the Manager in collusion with Jamuria Police tried to hush up the case against himself implicating other officers and chaprasis;

(d) whether the wife of Gona Khoira lodged a complaint against Shri Agarwala and others; and

(e) if so, steps Government propose to take against Shri Agarwala and other persons implicated in this case and to give any compensation to the wives of late Hurma Bouri and Gona Khoira ?

THE MINISTER OF ENERGY (SHRI P. RAMCHANDRAN) :

(a) to (e) .—A statement is laid on the Table of the House.